

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 105/MP/2015

Subject : Petition under Section 79 (1) (c) of the Electricity Act, 2003 and Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter State Transmission and related matter) Regulations, 2009

Date of hearing : 18.6.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : NTPC Limited

Respondents : Power Grid Corporation of India Limited and 5 others

Parties present : Shri Ajay Dua, NTPC
Shri R.K Sood, NTPC
Shri K.K Narang, NTPC
Shri Dilip Rozekar, PGCIL
Ms. Jyoti Prasad, PGCIL
Shri S.S. Barpanda, NLDC
Ms. Abilia Zaidi, NLDC

Record of Proceedings

The representative of the petitioner submitted that since Singrauli Small Hydro is expected to be declared under commercial operation from 30.6.2015, CTU be directed to grant urgent connectivity and LTA for the generating station.

2. The representative of the petitioner further submitted as under:

(a) The intent of Statement of Reasons to the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter State Transmission and related matter) (Third Amendment) Regulations, 2013, (Connectivity Regulations) was to facilitate development of renewable generators in the premises of pre existing generating stations and there is no provision which bars connectivity in case of single point metering is not possible.

(b) In case where there are renewable generators of different nature, namely solar and hydro, as in the present case, single point metering would not be feasible.

(c) It is not techno-economically feasible to integrate the RE generators due to different tariff for solar RE and Hydro RE. Solar generators are exempted from payment of transmission charges whereas no such exemption is granted to hydro generators.

(d) Since the distance between solar generator and hydro generator in the present case about 8 kms, it is not feasible to integrate the hydro plant with 15 MW solar plant.

3. The representative of PGCIL submitted that as per Regulation 2 (b) (i) (e) of the Connectivity Regulations and Statement of reasons thereof, if there are more than one renewable generation in the premise of existing generating station, then these shall have to be connected at one single point for the purpose of metering and scheduling. In the present case, the petitioner is seeking connectivity and LTA for its solar generation (15 MW) and hydro generation (8 MW) in the Singrauli TPS. If such renewable generation involves solar and non-solar generation, then the issues with respect to segregation of energy generated for payment of transmission charges and losses get complicated as exemption for the same has been provided for only solar energy. However, no such exemption has been made for non-solar renewables.

4. After hearing the parties, the Commission reserved the order in the petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**